

**GOVERNMENT OF INDIA  
FINANCE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:6906  
ANSWERED ON:09.05.2003  
FUNDS TO CHHATTISGARH GOVERNMENT  
VISHNU DEO SAI

**Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:**

- (a) the funds provided by the Union Government to Chattisgarh Government in the year 2001-02 and 2002-03 scheme-wise;
- (b) the funds out of it spent by the State Government and the funds lapsed alongwith the funds that has been kept deposited;
- (c) whether the deposition of funds is in consonance with rules; and
- (d) if not, the details of the action taken in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANANDRAO V. ADSUL)

(a): A statement is enclosed.

(b) to (d): States are expected to spend funds for the allocated purpose. If there is any shortfall in Plan expenditure as against Approved/Revised Plan outlay, a proportionate cut is made from the Central Assistance released to the State. State Governments are responsible to the State Legislature for proper utilization of funds through the State Audit Report prepared by the C&AG of India under Article 151(2) of the Constitution of India.

STATEMENT REFERRED TO IN REPLY TO PART (A) OF THE LOK SABHA UNSTARRED QUESTION NO. 6906 FOR ANSWERED ON 09.05.03 REGARDING FUNDS FOR CHHATTISGARH GOVERNMENT

STATEMENT SHOWING THE FINANCIAL ASSISTANCE PROVIDED TO CHHATTISGARH GOVERNMENT BY THE MINISTER OF FINANCE DURING 2001-02 AND 2002-03, SCHEME-WISE

(Rs. in crores)

Sl. No.	Items	2001-02	2002-03
1	Normal Central Assistance	322.35	360.94
2	ACA for Externally Aided Projects	7.17	11.22
3	ACA (others)	113.30	203.33
4	Share in Central Taxes	1271.15	1349.91
5	Small Savings Advance	316.41	550.74
6	CRF/NCCF	64.51	123.40
7	Non Plan Assistance	48.28	38.54

